

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-609(ND)/2017

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)**

**DR. DEEPTI MUKESH
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.12.2019**

NAME OF THE COMPANY: SE Investments Ltd. Vs. Soni Realtors Pvt. Ltd.

SECTION: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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**Present for the Petitioner: Mr. P. Nagesh, Mr. Harshal Kumar and
Mr. Shivam Wadhwa, Advocates**

**Present for the Respondent: Mr. Saurabh Jain and Mr. Smarth Arora,
Advocates
Mr. Abhindra Maheswari and Mr. Rajiv,
Mr. Manoj Kulshreshta, Advocates for RP**

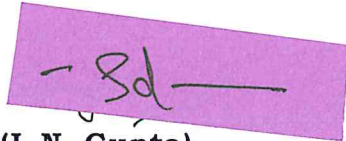
ORDER

CA 1602/2019 has been filed under Section 16(5) by the RP seeking directions for reimbursement of CIRP cost of Rs. 57,58,133/- in pursuance of the order passed by this Bench on 19th August, 2019. The order specifically mentions that withdrawal of the amount or disbursement can only be done with the prior permission of this Bench. It is submitted that various other applications of claimants are pending with respect to the finalisation of the claimed amount. In view of the same, this application may be placed before the Regular Bench along with the other applications. Ld. Counsel for the RP submits that RP has been incurring expenses from his own pocket and in view of the order passed by this Bench on 19th August, 2019, the RP may be allowed to withdraw the amount from the bank. Since the bank without the directions is not ready to disburse or allow withdrawal of any amount to run CIRP, as an interim relief, we grant and

(Sapna)

direct the bank to allow the RP to withdraw Rs. 25 lakhs to conduct the CIR process further.

To come up for further consideration on 7th January, 2019.



(L.N. Gupta)
Member (T)



(Dr. Deepti Mukesh)
Member (J)